

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2294
ANSWERED ON:27.03.2012
ACCOMMODATIONS ALLOTTED TO KENDRIYA BHANDAR
Ram Shri Purnmasi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether accommodations allotted to Kendriya Bhandar has been cancelled in November 2005 in pursuance of the decision of the Cabinet Committee on Accommodation (CCA);
- (b) if so, the reasons for not getting the accommodation vacated so far and for not initiating eviction proceedings against them under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971;
- (c) the amount of rent due as on date and the amount recovered out of the total market rent so far; and
- (d) the action taken by the Government in removing the difficulties to ensure implementation of the CCA decision?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Madam, in pursuance of the decision of the Cabinet Committee on Accommodation (CCA), Kendriya Bhandar was asked vide O.M. dated 10.11.2005 (Annexure) to vacate all the units allotted to it within a period of three years in a phased manner, i.e. one third of the units to be vacated every year.
- (b): Kendriya Bhandar has vacated 17 units of General Pool Residential Accommodation (GPRA) so far. For remaining 25 units, Market Rent is being charged from them. Eviction proceedings have not been initiated, keeping in view the Draft Note for CCA circulated by Department of Personnel and Training (DOP&T) for review of its earlier decision and recommendation of Parliamentary Standing Committee to allow Kendriya Bhandar function from the existing GPRA units. The final CCA Note is yet to be placed before CCA by DOP&T.
- (c): A sum of Rs. 5,36,61,290/- as on 29.2.2012 is pending and a sum of Rs. 2,92,28,921/- has been recovered from Kendriya Bhandar. :
- (d) Ministry of Urban Development reviewed the status of vacation of Units allotted to Kendriya Bhandar on 9.12.2009 with Secretary DOP&T alongwith representatives of Kendriya Bhandar. DOP&T requested to allow functioning of Kendriya Bhandar from existing Units on payment of market rent w.e.f. 9.12.2009 till construction of their outlets by CPWD in the Govt. Colonies on the land identified by Kendriya Bhandar at 22 locations. Further Ministry (UD) again reviewed the matter on 15.3.2012 and suggested to move a CCA Note by taking feedback from DOP&T to review the earlier decision of CCA regarding vacation of Units by Kendriya Bhandar.

No. 12035/2/94-Pol.II

Government of India Ministry of Urban Development Directorate of Estates New Delhi dated the 10.11.2005

OFFICE MEMORANDUM

Subject: Allotment of General Pool residential accommodation to Kendriya Bhandar.

The undersigned is directed to say that the matter regarding allotment of General Pool Accommodation to Kendriya Bhandar has been considered by the Government. It has now been decided that:-

- a) No new unit of residential/office accommodation shall be allotted to Kendriya Bhandar or any other similar organization or any retail outlet in future.
- b) The residential/office accommodation allotted to the Kendriya Bhandar at various places so far shall be got vacated in a phased manner over a period of three years with one-third of the units of accommodation being vacated at the end of the 1st calendar year (twelve months) from the month of November, 2005.
- c) Market rate of licence fee, as fixed by the Central Government from time to time, shall be charged w.e.f. 1.11.2005 onwards from the Kendriya Bhandar for the residential/office accommodation allotted to it at Delhi and other stations till the date of vacation of accommodation.

2. All Sections and Regional offices are requested to cancel the allotment of accommodation in possession of the Kendriya Bhandar w.e.f. 1.11.2005 and to initiate the evictions proceedings in a phased manner in terms of the above decision. It is also requested that rent bill at the revised rates in respect of each accommodation in possession of Kendriya Bhandar may be issued immediately.

3. This issues in supersession of this Directorate's OM No. 12016(2)/80-Pol.II (Vol.III (xi) dated 24.10.1985.

Sd/-(Mahendra Singh) Deputy Director of Estates Tel. 23061749

To

The Chairman, Kendriya Bhandar, Pushpa Bhawan, E Wing, 1st Floor, Madangir Road, New Delhi 110062. It is requested that the residential/office accommodation in the possession of Kendriya Bhandar may be vacated in phased manner over a period of three years from 1.11.2005. Programme to vacate the accommodation in a phased manner may be chalked out and intimated to the Directorate of Estates within a period of one month. In case the program is not furnished within the stipulated period and one third accommodation in possession of Kendriya Bhandar is not vacated according to this program, the same shall be got vacated by the Directorate of Estates. It is also requested that the rent at the revised rates may be deposited in the Directorate of Estates by 7th of each month in respect of the accommodation in possession of Kendriya Bhandar. Copy to:

1. Shri K.L. Sharma, Deputy Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi.

2. All officers and sections in the Directorate of Estates.

3. All Regional offices of the Directorate of Estates.

4. Deputy Director of Estates (Rent).

5. Assistant Director of Estates (Regions).

6. Sr. PPS to Secretary (UD).

7. PS to AS (UD)/PS to OSD (MRTS)

8. PS to DE/DE-II

Sd/-(Mahendra Singh) Deputy Director of Estates